

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

OA 1519 of 1996

Present : Hon'ble Mr. Nityananda Prusty, Judicial Member
Hon'ble Mr. N.D. Dayal, Administrative Member

Chandu Balmiki

-VS-

Eastern Railway

For the Applicant : None

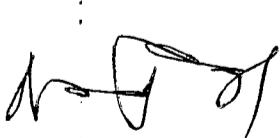
For the Respondents: Mr. P.K. Arora, Counsel

Date of Order : 30-03-2004

O R D E R

MR. NITYANANDA PRUSTY, JM

Nobody appears on behalf of the applicant when the matter was called for the second time during the course of day. The applicant is also not present in person. Mr. Arora, Ld. Counsel is present on behalf of the official respondents. Earlier this O.A. was dismissed for default on ^{17/11/1998, 27/6/2001, 22/4/2002} ~~17/11/1998, 27/6/2001, 22/4/2002~~ and also on 25-2-2003 and later on the O.A. was restored to its file. When the matter was called for the second time, to-day also nobody appears on behalf of the applicant. In view of above, as it appears the applicant is no more interested to proceed with this case. The O.A. is accordingly dismissed for default. No order as to costs.


Member (A)


Member (J)

DKN